

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRIDENT FLEXIBLE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TRIDENT FLEXIBLE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08.01.2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. of corporate debtor	U51109DL2008PTC172391
5.	Address of the registered office and principal office (if any) of corporate debtor	1. Reg. Off. : A-138, 1st Floor Vikas Puri New Delhi DL 110018 2. Site Office / Unit : Plot No.72/ Khasra No. 61, Matiala Village, Uttam Nagar, New Delhi-110059
6.	Insolvency commencement date in respect of corporate debtor	13.12.2019 vide Order under CP No. (IB)-1728(ND) 2019 by Hon'ble New Delhi Bench, Court IV, NCLT Law Tribunal
7.	Estimated date of closure of insolvency resolution process	16.06.2020 (180-days reckoned from the date of intimation of IRP's appointment viz. 19.12.2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name Satish Joshi IBBI Reg. No. IBBI/PA-001/IP-P01295/2018-19/12306
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address F-207, Aditya Trade Tower, Plot No.4, Local Shopping Complex, Pocket O&P, Dilshad Garden, Delhi-110095 Email ID recourse2018@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address F-207, Aditya Trade Tower, Plot No.4, Local Shopping Complex, Pocket O&P, Dilshad Garden, Delhi-110095 Email ID recourse2018@gmail.com
11.	Last date for submission of claims	02.01.2020 (reckoned from the date of intimation of IRP's appointment viz. 19.12.2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms, and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Trident Flexible Pvt. Ltd. vide Order under CP No. (IB)-1728(ND) 2019 on 13.12.2019.

The creditors of **Trident Flexible Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before 02.01.2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.

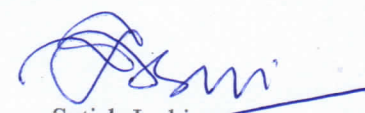
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the Allotees /Home Buyers in Form CA, as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.

Place: New Delhi
Date: 21.12.2019




Satish Joshi
Interim Resolution Professional